(e) Does not arise.

Formation of cartels by tobacco traders

- 2818. SHRI M. VENKAIAH NAIDU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that the tobacco sales are not picking up in the State of Andhra Pradesh during this crop season;
- (b) whether it is also a fact that tobacco traders have formed a cartel for not allowing competition;
- (c) whether it is also a fact that so far only 11 million kilos was sold from the auction platform; and
 - (d) if so, the action taken by the Tobacco Board and the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) No, Sir.

- (c) As on 21.4.2012, a quantity of 22.62 Million kg of VFC tobacco has been marketed on Tobacco Board's platforms as compared to 13.72 Million kg as on 22.4.2011 during last season.
 - (d) Does not arise.

Cess and penalties collected from tobacco farmers in AP and Karnataka

- 2819. SHRI M. VENKAIAH NAIDU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) how much penalties and cess have been collected from tobacco growers from the States of Andhra Pradesh and Karnataka, since 2000;
 - (b) whether this money was spent on welfare activities for the tobacco growers;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Sir, an amount of Rs. 264.28 crore has been collected as penalty from tobacco growers since 2000-01 upto February, 2012. During the same period, an amount of 2.81 crore has been collected as cess.